

SHRI V.S. KRISHNA IYER: I introduce the Bill.

15.34 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Amendment of article 316)

SHRI V.S. KRISHNA IYER (Bangalore South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI V.S. KRISHNA IYER: I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

(Amendment of Article 198)

SHRI V.S. KRISHNA IYER (Bangalore South): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI V.S. KRISHNA IYER: Sir, I introduce the Bill.

15.35 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

[English]

Amendment of Articles 123 and 213

SHRI V.S. KRISHNA IYER (Bangalore South): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI V.S. KRISHNA IYER: Sir, I introduce the Bill.

15.36 hrs.

ALL INDIA SERVICES (AMENDMENT) BILL*

[English]

(Insertion of new sections 2B to 2 I)

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the All India Services Act, 1951.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the All India Services Act, 1951."

The motion was adopted